

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 328 of 2016**

**Dated: 20<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M/s Atlantic Power Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Punjab Energy Development Agency (PEDA) & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Krishna Kant  
Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Aditya Grover for R-1  
Ms. Suparna Srivastava for R-2  
Mr. Sakesh Kumar  
Mr. Charu Singhal for R-3

**ORDER**

Learned counsel for respondent No.2 seeks a week's more time to file reply. Time to file reply is extended up to 03.10.2017.

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file rejoinder on or before 09.10.2017 after serving copy on the other side.

List the matter on **30.10.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**